

ITEM NOS.19+46+47

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26913/2019

(Arising out of impugned final judgment and order dated 31-10-2019 in WC No. 29495/2018 passed by the High Court Of Judicature At Allahabad)

PRAKATI RAI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.173430/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.173431/2019-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 27269/2019 (XI)

(FOR ADMISSION and I.R. and IA No.175190/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175191/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 27549/2019 (XI)

(FOR ADMISSION and I.R. and IA No.177486/2019-EXEMPTION FROM FILING O.T. and IA No.177485/2019-PERMISSION TO FILE LENGTHY LIST OF DATES AND IA No. 177118/2019- APPROPRIATE ORDERS/DIRECTIONS AND IA No. 177120/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 27602/2019 (XI)

(FOR ADMISSION and I.R. and IA No.177942/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 27600/2019 (XI)

SLP(C) No. 27526/2019 (XI)

(FOR ADMISSION and I.R. and IA No. 177188/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No.177371/2019-EXEMPTION FROM FILING O.T. AND IA No. 177189/2019 - EXEMPTION FROM FILING O.T. and IA No. 177369/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES.

Date : 22-11-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jayant Bhushan, Sr. Adv.
Mr. Parthiv K. Goswami, Adv.
Ms. Diksha Rai, AOR
Ms. Shivangi Saran Singh, Adv.
Ms. Palak Mahajan, Adv.
Mr. Ishan Bisht, Adv.
Mr. Vivek Gupta, Adv.
Ms. Ragini Pandey, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Kavin Gulati, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Sankalp Narain, Adv.
Mr. B.D. Tiwari, Adv.

Mr. Kavin Gulati, Sr. Adv.
Mr. Avi Tandon, Adv.
Mr. Anish Agarwal, AOR
Ms. Vanshika Gupta, Adv.
Ms. Meghna Tandon, Adv.
Mr. Ish Karan Singh, Adv.
Mr. Shriman Kumar, Adv.

Mr. R.B. Singhal, Sr. Adv.
Mr. Hira Lal, Adv.
Mr. Surendra Kumar, Adv.
Mr. Vidya Prakash Pathak, Adv.
Mr. N.A. Usmani, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Syed Imtiyaz Ali, Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Anirudh Wadhwa, Adv.
Mr. Abhishek Tandon, Adv.
Mr. Atul Shankar Vinod, Adv.
Mr. Abhishek Iyer, Adv.
Mr. Lakshya Kampani, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. M.P. Vinod, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Ajit Kumar Singh, AAG
Ms. Aishwarya Bhati, AAG
Mr. Rajeev Kumar Dubey, Adv.
Ms. Harshita Raghuvanshi, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Shyam Divan, Sr. Adv.

Mr. Ritin Rai, Sr. Adv.
Mr. Ajit Kumar Singh, Sr. Adv.
Ms. Harshita Raghuvanshi, Adv.
Mr. Amit Verma, Adv.
Mr. Rana Sandeep Bussa, Adv.
Mr. Shashibhushan P. Adgaonkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned judgment(s) are allowed.

Issue notice.

Status *quo*, as of today, shall be maintained by the parties in the meantime.

Pleadings to be completed before the next date of hearing.

List on Tuesday, the 4th February, 2020.

(R. NATARAJAN)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER